

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.283/2001.

Monday, this the 2nd day of April, 2001.

CORAM:

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

O.V.Ambrose,  
Superintendent of Central Excise (u/s),  
Oliparambil House,  
Edavanakkad P.O.,  
Ernakulam District.

Applicant

(By Advocate Shri C.S.G.Nair)

Vs.

1. The Commissioner of Central Excise  
and Customs, Central Revenue  
Buildings, I.S.Press Road,  
Cochin-680 018.

2. Union of India,  
Represented by the Secretary,  
Ministry of Personnel,  
Public Grievances & Pension,  
New Delhi.

Respondents

(By Advocate Shri K.Kesavankutty, ACGSC)

The application having been heard on 2.4.2001, the Tribunal on  
the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The challenge in this application is against the order  
dated 28.1.2000 by which the applicant, Superintendent of  
Central Excise was kept under suspension, long after the charge  
sheet in a criminal case against him was filed. The applicant  
made a representation to the first respondent on 14.12.2000,  
seeking to revoke the suspension, but without response. Under  
these circumstances, the applicant has filed this application  
seeking to set aside A-1 and to direct the first respondent to  
reinstate him in service immediately.

2. When the O.A. came up for hearing, the learned counsel on both sides agree that the application may be disposed of directing the first respondent to consider A-2 representation in the light of the rules, rulings and instructions on the subject and to give the applicant an appropriate reply without delay.

3. In the light of the above submission made by the learned counsel on either side, the application is disposed of directing the first respondent to consider A-2 representation in the light of the rules, rulings and instructions on the subject, and to give the applicant an appropriate reply within a period of one month from the date of receipt of a copy of this order. No costs.

Dated the 2nd April, 2001.

  
T.N.T. NAYAR  
ADMINISTRATIVE MEMBER

  
A.V. HARIDASAN  
VICE CHAIRMAN

rv

List of Annexures referred to in the order:

A-1: True copy of the order C.No.II/39/82/95-Vig.Cx dt.28.1.2000.

A-2: True copy of the representation dated 14.12.2000.